

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/132/ (IB)/2017
NAME OF THE PETITIONER(S) : ASSOCIATED ROAD CARRIER LTD
NAME OF THE RESPONDENT(S) : SURANA POWER LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

T. D. SELVAN BABU
Advocate
9841157447

Advocate
For Petitioner

T.D. 

Roslynia Advocaab
900 33 00 591


Advocat
for Respondent



undertake to file vakalat
M/s Krishnan Advocate

ORDER

Counsel representing both the parties are present. While hearing submissions, it is stated that they have filed all the supporting documents in relation to the claim made and the copies were furnished to the other side. At the same time, he has submitted that the required affidavit and bank statement u/s 9(3)(b) &(c) and other required statutory formalities to be complied as per IB Code, 2016 has not been done. In view of the notification dated 29.06.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)